

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1.

C.P.(IB)/200(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES:

Popular Switch Gears Pvt. Ltd.

Vs

Shapoorji Pallonji And Company Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Mily Ghoshal a/w Ms. Sophia Hussain, Ld. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. Registry is directed to issue Court Notice to the Corporate Debtor and place on record the copy along with the tracking report on the next date of hearing. The Corporate Debtor is given two weeks' time, after receipt of the notice, to file reply with a copy served upon the Operational Creditor at least three days in advance of the next date of hearing.
3. List this matter on **08.05.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)